

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 191 of 2009

Dated: 9th March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Maharashtra State Power Generation Co. Ltd. ... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant(s): Mrs. Deepa Chavan & Mr. Kiran Gandhi
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Rakesh Pal for R.9

ORDER

It is pointed out that as directed by this Tribunal, the truing up exercise has been completed and an Order has been passed on 05.03.2010. The learned counsel for the Appellant seeks some time to file an Application for Amendment. Accordingly, she is permitted to do so.

Post the matter on **23.03.2010** for final disposal.

**(H.L. Bajaj)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**